

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 13(ND)10**  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2016**

**NAME OF THE COMPANY:** Sh. Kapoor Chand V/s. . M/s. T.I. Steels Pvt Ltd.


**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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1.	HARLEEN KAVR	Adv	Resp 2 to 5	Hkam
2.	RAJESH RATNA	Adv	Petitioners	by'sd
(already discharged as counsel on 08.04.2016)				

**ORDER**

Mr. Rajesh Ratna, Advocate, has appeared pursuant to the notice issued to him in CP nos. 44(ND)09 & 13(ND)10. He has drawn the attention of this Bench to order dated 08.04.2016, whereby he had been discharged. Ld. Counsel submits that he had taken adequate steps to be relieved in this case after due notice to the respondents. Copies of the various emails sent by him, more specifically on 09.01.2016 followed by e-mails dated 29.01.2016 & 08.04.2016 have been placed on record. Despite the same, his clients did not communicate with him. In view of the same, Mr. Rajesh Ratna need not appear henceforth. Let court notices be issued to the respondents by Registered Post as well as e-mail, returnable on 11.11.2016.

  
(Ina Malhotra)  
Member Judicial